

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 223 of 2012

Dated : 17th December, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V. J. Talwar, Technical Member**

In the matter of

AMR Power Pvt. Ltd.

... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

...Respondent(s)

**Counsel for the Appellant(s): Mr. Venkata Krishna Kunduru
Mr. Sanjiv Kumar Saxena**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan for R.1
Mr. Raghavendra S. Srivastava
Mr. Venkat Subramaniam
Ms. Astha Tyagi and
Mr. Rahul Bansal for R-2**

ORDER

Written Submissions have been filed by both the parties. The learned counsel for the Appellant wants to file additional written submissions after going through the judgments referred by the learned counsel for the Respondent. Accordingly, he is permitted to file the same on or before 21.12.2012 after serving copy on the other side. If it is necessary, the learned counsel for the Respondent can also file additional written submissions on or before 21.12.2012 after serving copy on the other side.

Judgment is Reserved.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**